

Rep. by Act... 56... of 1974, s. 2 + sch. I

THE DELHI MUNICIPAL CORPORATION (AMENDMENT) ACT, 1968

No. 2 OF 1968

[23rd March, 1968]

An Act further to amend the Delhi Municipal Corporation Act, 1957.

BE it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Delhi Municipal Corporation (Amendment) Act, 1968.

Amendment of section 114 of Act 66 of 1957.

2. In section 114 of the Delhi Municipal Corporation Act, 1957 (hereinafter referred to as the principal Act), in sub-section (1),—

(a) in sub-clause (i) of clause (d), for the word "twenty", the word "thirty" shall be substituted;

(b) after the proviso, the following proviso shall be inserted, namely:—

"Provided further that the general tax may be levied on a graduated scale, if the Corporation so determines."

Repeal and saving.

3. (1) The Delhi Municipal Corporation (Amendment) Ordinance, 1968, is hereby repealed.

1 of 1968.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 3rd day of February, 1968.